

It is urged that all States reiterate their commitment, at the highest level, to the elimination of all forms of discrimination against the Girl Child, throughout her life cycle and evolve all appropriate measures, particularly in the fields of educations, health and nutrition. This would require a similar reaffirmation and commitment from the international community to the special needs of the Girl Child.

5. *Violence Against Women and Girl Child*

The SAARC Member States are already in the process of evolving appropriate measures for tackling incidence of violence against women and the Girl Child including trafficking in women. These efforts should be further strengthened by evolving legal and institutional frameworks at the national level.

6. *Equal access to educational opportunities*

It is urged that all State pursue a policy of ensuring universal access to primary education and create a gender-sensitive educational system in order to ensure equal educational and training opportunities. This would require sufficient resources for which support from the international community and multilateral agencies would be crucial.

7. *Equal access to health care services and nutrition.*

SAARC attaches high priority to the implementation of commitments to meet the health care needs of women throughout their life cycle. This would require evolution and implementation of appropriate strategies and services to take into account the multiple role and responsibilities of women. These strategies would include food security, adequate nutrition, universal access to sanitation and health care and health training programme.

The successful implementation of the Platform for Action requires a categorical commitment to new and additional resources from the international community and the multilateral financial institutions as well as free and unrestricted market access for the goods and services of the developing countries and the transfer of technology, including new technology in order to reinforce the national and regional capacities to address the problems of women in the Region.

It is further resolved that the text of the Dhaka Resolution be forwarded as the additional input of SAARC countries to the Fourth World Conference on Women.

12.45 hrs.

ELECTION OF COMMITTEE ON PUBLIC UNDERTAKINGS

[English]

SQN. LDR. KAMAL CHAUDHARY (Hoshiarpur) : I bet to move :

"That the member of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 312B of the Rules of Procedure and Conduct of Business in Lok Sabha. one member from among themselves to serve as a member of the Committee on Public Undertakings for the unexpired portion of the term of the Committee *vice* Shri Vilas Muttemwar resigned from the Committee.

MR. SPEAKER : The questions is :

"That the member of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 312B of the Rules of Procedure and Conduct of Business in Lok Sabha. one member from among themselves to serve as a member of the Committee on Public Undertakings for the unexpired portion of the term of the Committee *vice* Shri Vilas Muttemwar resigned from the Committee.

*The motion was adopted.*

[English]

ANNOUNCEMENT RE : CANCELLATION  
FIXATION OF THE SITTING OF THE HOUSE

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA) : Mr. Speaker, Sir, with your permission, I would like to inform the House that at the meeting of the leaders of parties and groups in your Committee Room yesterday it was decided that the sittings of the House fixed for Friday the 11th August and Monday the 14th August, 1995 may be cancelled. It was also decided that in lieu thereof the House may sit on Saturday the 26th August, 1995 and also sit up the 7 P.M. daily in order to transact Government Business.

SHRI BASUDEB ACHARIA (Bankura) : If necessary.